

MR. CHAIRMAN: Question 181. ...(*Interruptions*)... आप ये क्या कर रहे हैं? This is Question Hour. ..(*Interruptions*).. Please let the Question Hour proceed. ..(*Interruptions*).. Please ask your supplementary question. ..(*Interruptions*)..

श्री नरेश अग्रवाल : सर, हाउस ऑर्डर में नहीं है। ...(*व्यवधान*)...

श्री मुख्तार अब्बास नकवी: आप जो काले धन के बारे में कह रहे हैं, आप चर्चा तो शुरू करें। ...(*व्यवधान*)... हम आपको उत्तर देंगे कि काला धन कहां गया।...(*व्यवधान*)...

WRITTEN ANSWERS TO STARRED QUESTIONS

Steps to make bureaucracy accountable and transparent

*182. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) how many officers of All India Services-IAS/IPS/Customs/Income Tax etc. have been found corrupt and dishonest, State-wise, during the last three years;

(b) what measures are being contemplated to identify and punish tainted officers; and

(c) the details of steps taken or proposed to be taken by Government for making the bureaucracy more accountable and transparent?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per information provided by the Central Bureau of Investigation (CBI), during the last three years *i.e.*, 2012, 2013, 2014 and 2015 (up to 30.06.2015), the details regarding number of officers of Group 'A' Services *i.e.*, Indian Administrative Service (IAS), Indian Police Service (IPS) and the officers of Indian Revenue Service (Customs and Central Excise) and Indian Revenue Service (Income Tax) against whom cases under the Prevention of Corruption (PC) Act, 1988 have been registered is as follows:-

Service	2012	2013	2014	2015 (up to June, 2015)
1	2	3	4	5
IAS	8	2	2	0
IPS	1	0	0	0

1	2	3	4	5
IRS (Customs and Central Excise)	21	37	10	2
IRS (Income Tax)	17	7	9	5

However, this information is not maintained centrally service-wise and category-wise but has been culled out from the case records available at different stations.

The number of officers against whom cases have been registered and belonging to All India Service – IAS and IPS for the above mentioned period, consolidated State-wise, is given as under:-

Year	IAS	IPS
2012	Uttar Pradesh-2 West Bengal-1 AGMUT*-2 Assam Meghalaya-2 Maharashtra-1 Others-NIL	AGMUT*-1 Others-NIL
2013	Tamil Nadu-1 Andhra Pradesh-1 Others-NIL	NIL
2014	Tamil Nadu-1 AGMUT*-1 Others-NIL	NIL
2015 (upto June)	NIL	NIL

AGMUT: Arunachal, Goa, Mizoram, Union Territories.

(b) and (c) The Central Government has already taken several measures to make the bureaucracy more accountable and transparent. These include:

- (i) Vigilance Clearance is being denied to the officers, who do not file Immovable Property Return (IPR) within the stipulated time.
- (ii) Placing of details of immovable property returns of all members of the All India Services and other Group 'A' officers of the Central Government in the public domain.

- (iii) Thirteen principles of ethics have been added to All India Service (Conduct) Rules, 1968.
- (iv) Cases of prosecution pending in various Ministries/Departments are monitored by Department of Personnel and Training regularly.
- (v) Introduction of e-Governance for improving the service delivery to citizens and enhancing transparency.
- (vi) Simplification of procedures including abolition of affidavit and promotion of self-certification.
- (vii) Advertisements campaigns to make the citizens aware about various Information Technology-based simplified procedures like e-filing of various tax returns.
- (viii) The State Governments/Union Territory Administrations and various Ministries/Departments in Government of India have been asked to undertake regular screening exercise to weed out officers of doubtful integrity and also those who are non-productive.
- (ix) Government has sanctioned 92 additional Special Courts across the Country to dispose of PC Act cases expeditiously. Of these, 86 Courts have become functional.

Following additional measures have also been undertaken to achieve the objectives of making the bureaucracy more accountable and transparent.

- (i) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (ii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (iii) The Prevention of Corruption Act, 1988;
- (iv) Enactment of Right to Information Act, 2005;
- (v) Enactment of Lokpal and Lokayuktas Act, 2013;
- (vi) Enactment of Whistle-blowers Protection Act, 2011;

- (vii) Issue of Citizen Charters;
- (viii) Ratification of United Nations Convention against Corruption (UNCAC) in 2011.

Cutting of trees in Taj Mahal's special eco-sensitive zone

*183. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether cutting of thousands of trees in Taj Mahal's special eco-sensitive zone and selling them off by a former District Forest Officer without any written orders or intimation, has come to the notice of Government;
- (b) if so, what is the total number of trees cut and the amount of money siphoned; and
- (c) whether any Committee has been set up to find out as to how it all happened and fix the responsibility on the erring official(s) to recover the money so collected and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Yes Sir, as per a newspaper report dated 3rd July, 2015 illegal cutting of around 4,000 trees in the 500-metre-radius of the Taj Mahal and 8,000 trees in Babupur forest block of Agra Division has come to the notice of this Ministry.

(b) and (c) In response to the newspaper report, the Ministry had written to the Government of Uttar Pradesh to furnish a detailed report on the issue. As per the report received from the State Government of Uttar Pradesh, the State Government *vide* its notification no. 1720/14-2-2015-302G/2015 dated 03.07.2015 constituted a three member committee under the Chairmanship of Commissioner, Agra/Chairman Taj trapezium Zone, to submit an inquiry report with recommendations to the Government within two weeks. The report of the committee is awaited.

Further, the National Green Tribunal (NGT) has taken up this issue *suo moto* and has directed the Government of Uttar Pradesh to submit a comprehensive report in the matter *vide* its order dated 3rd July, 2015. Further, the NGT *vide* its order dated 20th July, 2015, has requested Advocate Mr. M. C. Mehta to visit both the sites in Agra and report to the Tribunal as to whether any tree/trees have been uprooted around 500 m